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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 30TH JUNE, 1979.

NOTIFICATION
INCOME TAX

.....

No. 2908(F.No. 404/73/TRG-Guj/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri B.K. Shah being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri H.D. Shah as Tax Recovery Officer made under Notification No. 2132(F.No. 404/39/77-ITCC) dated 21.1.1978 hereby cancelled.

3. This Notification shall come into force with effect from the date Shri B.K. Shah takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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PAHUJA